- .211. Vinod Paper Mills Limited.
- 112. Vanavit Dyes and Chemicals Limited.
- 113. VST Industries Limited.
- 114. Vinayaka Synthetics Limited.

(Shares acquired after assuming office as Member, Company Law Board)

- 115. Daurala Organics Limited.
 - (3) Shri C. B. Mehta, Member Comparty Law Board, Bombay

Does not hold shares in any company.

Review of Advocates Act, 1961

7056. SHRI TULASIDAS MAUI: Will the PRIME MINISTER be pleased to state:

- (a) wheter Government propose to review the Advocates Act. 1961;
- (b) whether such a suggestion has been made by the Bar Council of India or the Bar Council of any State;
- (c) what are the names of the Bar Councils which have made such recommendations; and
- (d) wit-; is in brief, the nature of these suggustions?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R-BHARDWAJ): (a) and (b) No, Sir.

(e) and (d) Do not arise.

Counsels appointed by Central Government in Bombay and Hyderabad High **Courts**

7057. SHRI G. PRATHAPA REDDY:

- Will the PRIME MINISTER be pleased to state.
- (a) the number and names of Counsels hired and appointed by the Centra! Government in the various Benches of the Bombay and Hyderabad High Courts during the last three years;
- (b) the total amount paid as fees to each of them during the same period:
- (c) whether any evaluation of their performance has been done; and
 - (d) if so, what are the findings 1 hereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) The information is furnished in Statement-I (See below).

- (b) A statement showing the amount of fees paid to each of the Government counsel who appeared before the High Court at Bombay during the past Bombay three years is given in Statement-II [See regards the cases before below). As the Benches at Aurangabad, Goa of the High Court of Bombay and before the High Court of Andhra Pradesh at Hyderabad, the fees are paid directly to the Government counsel by the concerned Ministries/Departments/Government ganisations who engage the counsel and this Department does not maintain the details of such payments made to the counsel.
- (c) and (d) The performance of the pane! counsel is reviewed from time to time and, based on such reviews, necessary action for the continuance, upgradation or removal of the counsel, is taken up by the Department.

S.No. Name of the High Court

Name of the Counsel

High Court of Andhra Praesh, Hyderabad

- 1. Shri I. Koti Reddy.
- 2. Shri Prahlad Reddy.